UTTAR PRADESH SHASAN

NIYOJANANUBHAG-2

In pursuance of the provisions of clause (3) of Articles 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Notification no. /35-2-2022-3/39(2)/16, Lucknow dated

NOTIFICATION

No.: /35-2-2024

Dated: Lucknow: ,2024

In exercise of the powers conferred by sections 3 and 4 of the Collection of Statistics Act, 2008 (Act no. 7 of 2009), as amended in 2017 (21 of 2017), read with rules 5 and 7 of the Collection of Statistics Rules, 2011, the Government of Uttar Pradesh through its Planning Department hereby directs that a statistical survey on collection of Statistics on manufacturing and related activities hereinafter referred to as "The Annual Survey of Industries 2023-24" as per the details mentioned in the Schedule givenbelow: -

2. The industrial units are selected by the National Statistical Office, Government of India through the process of sampling. The Planning Department, Government of UttarPradesh in reference to the above-mentioned direction, has appointed Smt. Malovika Ghoshal, Director, Economics and Statistics Division, Uttar Pradesh as the Statistics Officer to survey the units for the state sample for the geographical area of Uttar Pradesh.

3. The persons authorized by the State Statistics Officer would be engaged in the jurisdiction of the Statistics Officer for verification of information furnished by each informant, for inspecting relevant records, and for seeking clarifications, as may be necessary. Each person would carry a photo identity card or a letter of authorization issued by the concerned authorized Officer of the District.

4. The statistics collected in Part I of Annual Survey of Industries schedule in respect of the Annual survey of Industries 2023-24 furnished by the informants, after due verification and scrutiny, will be processed by officials working at the Office of the Director, Economics and Statistics, Uttar Pradesh. Subject to the provisions of theCollection of Statistics Act, 2008 and the Collection of Statistics Rules, 2011, the unit level data and the reports, generated from the data of state sample through statistical techniques, may be kept in custody and disseminated by Economics and Statistics Division of the Planning Department of Uttar Pradesh to the users within and outside the Government, the State and the public at large as per policy guidelines of the Government.

.5. All persons engaged in any activity in respect of collection of statistics, processing of data and dissemination withrespect to Annual Survey of Industries (ASI)2023-24 are governed by the provisions under the Collection of Statistics Act, 2008 and the Collectionof Statistics Rules, 2011. The Statistics Officer under the provisions of the

said sub section (4) and (6) has been delegated the powers to authorize the district level Economics and Statistics Officer and Divisional level Deputy Director (Economics and Statistics) and the Divisional Economics and Statistics Officer to inspect the work.

6. Following powers have been delegated to the Statistics Officers:

(a) A Statistics Officer is empowered to depute/authorize officials to collect statistics in respect of theaforementioned direction, to verify any information furnished by informants on the basis of businessrecords and other records and to seek clarifications from any owner or occupier or person in-charge of a factory or establishment or management, as the case may be, at the premises where such records arekept. A Statistics Officer is also empowered to depute/authorize officials under the administrativecontrol of State Government, which is willing to collect statisticsfrom any of those factories/establishment for which the Statistics Officer has not deputed/authorizedany official under his administrative control.

(b) A Statistics Officer is empowered to give one month notice or for the period deemed fit to each of theinformant for furnishing return in the format, specified for the purpose of collection of statistics.

SCHEDULE

1. Subject and purpose for collection of Statistics:

Statistics relating to growth, composition and structure of organized manufacturing sector comprising activities related to manufacturing processes, repair services, gas and water supply and cold storage is collected through Annual Survey of Industries 2023-24

2. Geographical area for collection of Statistics:

The data will be collected in the geographical area of all the districts of Uttar Pradesh under the Collection of Statistical Act, 2008 (Act no. 7 of 2009)

3. Method of data collection:

A notice will be issued by the authorized Officer of each district in the jurisdiction of Statistics Officer to informants under his jurisdiction indicating therein the date by which, the Officer or office to whom the unit or units for which and the formats in which information is required to be furnished. The authorized Officer for the districts may permit an informant to file the prescribed information directly to him subject to such other conditions that may be specified in the notice by the authorized Officer in the districts.

4. Nature of informants for whom data may be collected:

The informants are owners or occupiers or persons in-charge, of factories registered under the Factories Act, 1948 (Act no. 63 of 1948) or of establishments registered under the Beedi and Cigar Workers (Conditions of Employment) Act, 1966 (Act no. 32 of 1966), Uttar Pradesh Dookan aur Vanijya Adhishthan Adhiniyam, 1962 (Act no. 26 of 1962), Companies Act 1956 (Act no. 1 of 1956), Societies Registration Act 1960 (Act no. 21 of 1960), Cooperative Societies Act, 1912 (Act no. 2 of 1912), Khadi and Village Industries Board, Directorate of Industries (District industries Centre) who would be issued notice by statistics officer for furnishing information under the aforementioned direction.

Astatistics officer may require furnishing of consolidated information in respect of two or more factories or establishments under a single management operating within a State or Union territory in case information is not separately available for individual factories or establishments, through a notice issued to the concerned owner or occupier of person in-charge of the management.

5. Period during which collection of Statistics may be completed:

The date for submission of information by each informant would be mentioned in the notice but if the survey is not completed, within the stipulated time, then the survey period may be extended for two months.

6. Reference period:

Information is required to be furnished for the Financial Year commencing on the 1st April 2023and ending with 31st March 2024 or for the Accounting Year of a unit ending at any date between 1st April 2023 and 31st March 2024.

7. Nature of information to be collected:

The information required relates to assets and liabilities, receipts, expenses, input items— (indigenous and imported), products and by-products, distributive expenses, employment and Laboure cost, working days, man-daysworked, absenteeism, Laboure turnover, man-hours worked, earning and social security benefits.

8. Language in which information is to be furnished by informant:

An informant shall furnish information in the prescribed formats, either in Hindi or in English.

9. Obligation of the Informants:

An owner or occupier of a unit shall furnish information in the manner and by the date mentioned in the notice received by him from the Officer of the district authorized by Statistics Officer. He should also furnish relevant records for inspection, and answer questions in relation to the information sought, as may be required by the Officer authorized by Statistics Officer or a person authorized by him. 10. Nature of businessrecords and other records which may be inspected:

Business records of a unit, such as balance sheet, profit and loss account, muster rolls, attendance register, Laboureregister, pay rolls, Director's report or any other legal document in support of the information furnished may be inspected by Officer Statistics Officer or a person authorized by him.

11. The manner of inspection:

Statistics Officer or the Officer authorized by him at the district level and the authorized officials of his office, or the person of the Headquarter nominated by the Statistics Officer or the Officer authorized by the Statistics Officer at the Divisional level may verify the information furnished by a unit on the basis of business records and other record of the unit and seek clarification from the concerned owner or occupier or a person authorized by the management of the unit.

By order,

Signed by

Alok Kumar Kumar) Daterio7:ip012024r45:52:51